

deployment of a mix of large i.e. Airborne Warning and Control System (AWACS) aircraft and small i.e. Airborne Early Warning and Control (AEW&C) System aircraft. While three AWACS already stand operationalized in Indian Air Force (IAF), there is a proposal for procurement of two additional AWACS. Simultaneously, DRDO is engaged in indigenous development of three AEW&C systems.

In addition to above, the project proposal for indigenous development of AWACS (India) has been submitted by Defence Research and Development Organization (DRDO) for Government's approval.

Special training to combat nuclear, space warfare

†2829. SHRI MOTILAL VORA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that in view of the changing modes and methods of warfare, the army is confronted with the issues of security in nuclear warfare, space warfare, cyber wars and special operations;

(b) if so, whether Government would contemplate upon any scheme to provide special training to security forces and establish coordination between them, if necessary;

(c) if so, by when Government would take necessary steps for this; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) to (d) The Indian Armed forces study the dynamic spectrum of war including nuclear, space, cyber and special campaigns. A thorough analysis of the emerging issues is conducted and the training standards and curriculums are modified periodically to ensure that personnel in the Armed Forces are adequately trained and geared to address any of these issues.

ToT Agreement signed by DPSUs, OFB and DRDO

2830. SHRI DHARMENDRA PRADHAN: Will the Minister of DEFENCE be pleased to state:

(a) the number of Transfer of Technology (ToT) agreements, with individual project details, signed by DPSUs, Ordnance Factory Board (OFB) and Defence Research and Development Organisation (DRDO) in the last five years;

†Original notice of the question was received in Hindi.

(b) the number of Transfer of Technology agreements, with individual project details, signed by Indian private companies with Indian State-owned companies as well as foreign companies in the last five years; and

(c) the number of License Production agreements signed by DPSUs, OFB and DRDO in the last five years with project details?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): (a) to (c) The details of Transfer of Technology agreements and projects in respect of nine Defence Public Sector Undertakings (DPSUs), Ordnance Factory Board and Defence Research and Development Organization (DRDO) is given in the Annexure [*See Appendix 227, Annexure No. 33*]

Exemption of octroi in cantonment area of Jalandhar

2831. SHRI AVINASH RAI KHANNA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry has sent a draft notification for the exemption of octroi in cantonment area of Jalandhar for approval;

(b) if so, the status thereof;

(c) the reasons for the delay, and the persons/official responsible for the delay; and

(d) the action being taken against such officials?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The Notification on Jalandhar Cantonment Octroi (Amendment) Bye-Laws, 2012 has already been published in the Gazette of India, Extraordinary, Part-II, Section 4 vide SRO 03(E), dated 12.06.2012.

(c) and (d) Questions do not arise.

Air crashes of SU-30 fighter jets

2832. DR. K.P. RAMALINGAM: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the two back to back air accidents involving SU-30 heavy fighter aircrafts is causing concern for Government;

(b) if so, the details thereof;